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ITEM NO.53

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).7720/2011

(From the judgement and order dated 29/09/2011 in CRLMA No.287/2005, of  
The HIGH COURT OF UTTARAKHAND AT NAINITAL)

PARAMJEET BATRA

Petitioner(s)

VERSUS

STATE OF UTTARAKHAND & ORS.

Respondent(s)

(With appln(s) for stay and office report)

Date: 03/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s) Dr. (Mrs.) Vipin Gupta, Adv.

For Respondent(s) Mr. Abhishek Atrey, Adv.  
Mr. Shivika Jain, Adv.

UPON hearing counsel the Court made the following  
O R D E R

At the request of the learned counsel for the petitioner,  
call after two weeks.

(NAVEEN KUMAR)  
COURT MASTER

(VINOD KULVI)  
COURT MASTER